



BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA BENCH

Appeal No. 07/2025/EZ

Shambhu Sharan Singh

.....Appellant

Versus

State of Bihar & Ors.

.....Respondents

AFFIDAVIT

I, Ruby Kumari, D/o Sri Brijnandan Kumar, aged about 42 years, presently posted as Under Secretary, Board of Revenue, Government of Bihar, Old Secretariat, Patna-800001, Bihar, being duly authorized, do hereby solemnly affirm and state as follows:

1. That presently I am posted as Under Secretary, Board of Revenue, Government of Bihar, Patna and as such am well acquainted with the facts and circumstances of the present case.
2. That I have been duly authorized and competent to swear this affidavit on behalf of the Respondent No. 4, namely the Board of Revenue, Government of Bihar.



S No 1578 Date 15/05/2026

- 3. That in compliance of the Order dated 26.02.2026 passed by this Hon'ble Tribunal, the deponent herein has already filed the scanned copies of the original documents pertaining to the present case before this Hon'ble Tribunal.
- 4. That the original documents pertaining to the present case shall be produced before this Hon'ble Tribunal on 18.05.2026 for inspection and verification, in accordance with the directions passed by this Hon'ble Tribunal.
- 5. That the statements made hereinabove are true and correct to the best of my knowledge and belief.

Ruby Kumari
15.05.26

DEPONENT

I, the above-named deponent do hereby solemnly verify that the contents of my above affidavit from Para 1 to 5 are true and correct to the best of my Knowledge and no part of it is false and nothing material has been concealed therein



Smt./Sri. *Ruby Kumari*
who is identified by ... *Harshit Anjan*
Advocate, Solemnly affirmed
and declared before me

CKV
15/05/2026
C K Verm., Notary, Patna

Ruby Kumari
15.05.26

DEPONENT

Harshit Anjan Adv.
I identify the deponent/Executant
who has signed in my presence

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA BENCH

I.A. No. 81/2025/EZ

IN

Appeal No. 07/2025/EZ

Shambhu Sharan Singh -----Appellant

Versus

State of Bihar & Ors. -----Respondents

Index

SI. No	Particulars	Page No.
1	Counter Affidavit on Behalf of the Respondent No. 4	01-07
2	Annexure-R/1-A True Copy of the Causes List/Notice Letter Dated 19.03.2025	08
3	Annexure-R/2&R/3-A True Copy of the Attendance Dated 19.03.2025	09-10
4	A True Copy of Certified Entire Order Sheet	11-31

✕
✕

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA BENCH

I.A. No. 81/2025/EZ

IN

Appeal No. 07/2025/EZ

Shambhu Sharan Singh

.....Appellant

Versus

State of Bihar & Ors.

.....Respondents

Counter Affidavit on behalf of the Respondent No. 4

I, Ruby Kumari, d/o Sri Brijnandan Kumar, aged about 42 years, posted as Under Secretary, Board of Revenue, Government of Bihar, Old Secretariat, Patna- 800001, Bihar, being duly authorized do hereby solemnly affirm and state as follows:

1. That presently I am posted as Under Secretary, Board of Revenue, Government of Bihar, Patna and as such am well acquainted with the facts and circumstances of the case.
2. That, I have been duly authorized and competent to swear this affidavit on behalf of the Respondent No. 4, Board of Revenue.
3. That the contents of the present Appeal No. 07/2025/EZ filed by the Appellant has been read over to me in a vernacular language and I have understood the contents thereof, save and except what is specifically admitted herein, no part in the present Appeal



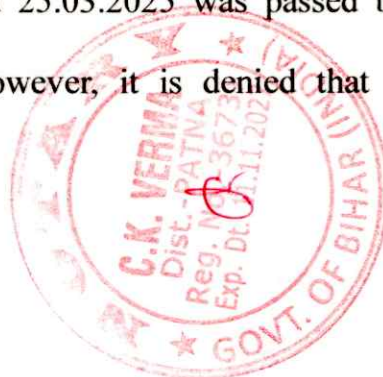
208

S No. 1030 Date. 20/03/2026



which is not expressly dealt with shall be deemed to be admitted and I crave leave to those paragraphs during the course of argument as may be necessary.

4. That at the outset it is submitted that the omission on my part to deal with any statement or contention made in the present Appeal shall not be treated as admission thereof and it is hereby denied each and every allegation, contention and submission contained in the present Appeal under reply which is contrary to or inconsistent with what is stated hereunder, further the answering Respondent reserve rights to file further affidavit(s) in the matter if the need arises and do not admit any of the allegations and contentions made by the Appellant in the present Appeal and deny everything that is stated therein so far as it is contrary to or inconsistent with anything that is stated hereinafter.
5. That the answering respondent is filing the present counter affidavit in opposition to I.A. No. 81/2025/EZ filed by the Appellant seeking condonation of delay of 29 days in filing the Appeal against the order dated 25.03.2025 passed in Appeal (Pollution) Case No. 5 of 2020.
6. The submission of paragraph 1 are matter of record to the extent that the order dated 25.03.2025 was passed by the Board of Revenue, Bihar. However, it is denied that the appeal was



dismissed without considering the issues raised. The impugned order is a reasoned and speaking order passed upon due consideration of the records and submissions.

7. The answering Respondent begs to submit that listing of cases and fixation of dates are part of official judicial procedure. The allegation that the matter did not appear in the cause list on 19.03.2025 is denied for want of strict proof. The proceedings before the Board of Revenue were conducted in the ordinary course.

The Photocopy/True copy of the Cause list dated 19.03.2025 is annexed herewith and marked as **ANNEXURE R/1** to this Counter-Affidavit

8. The allegation that the Appellant was not informed about the next date is incorrect and misleading. The Appellant was a party to the proceedings and was expected to exercise due diligence in pursuing the matter as is evident from the attendance filed by all other parties on the date of final hearing i.e, 19.03.2025.

The Photocopy/True copy of the Attendance dated 19.03.2025 is annexed



×

×

211

242

herewith and marked as
ANNEXURE R/2 to this
Counter- Affidavit.

9. The plea that the Appellant came to know about the impugned order only on 08.05.2025 upon visiting the office of the Member, Board of Revenue, is denied as an afterthought. Orders of the Board are duly recorded and available in official records. The Appellant has not shown any documentary evidence establishing that he made diligent efforts prior thereto.

The Photocopy/True copy of
the Attendance dated
19.03.2025 is annexed
herewith and marked as
ANNEXURE R/3 to this
Counter- Affidavit.

10. The grounds taken regarding illness of the learned Advocate-on-record are matters personal to the Appellant and his counsel. It is respectfully submitted that:

- a) No sufficient cause has been shown explaining each day's delay
- b) The Appellant himself was not incapacitated.



- c) The explanation offered is vague and lack of particular regarding steps taken by the Appellant during the relevant period.
11. The statement that delay is neither intentional nor deliberate is a bald assertion. Mere assertion of bona fide does not constitute sufficient cause within the meaning of settled law governing limitation.
 12. The alleged irreparable loss is imaginary and not substantiated. The impugned order is a quasi-judicial determination passed within jurisdiction and does not suffer from illegality warranting interference.
 13. The application is not bona fide but appears to be an attempt to overcome statutory limitation by taking technical pleas.
 14. It is respectfully submitted that limitation provisions must be strictly construed. The applicant must demonstrate sufficient cause preventing him from filing the appeal within time. Casual or routine explanations cannot be accepted.
 15. The Appellant has failed to show that he acted with reasonable diligence. The explanation is general in nature and does not satisfactorily explain the delay.



240

- 16. It is further submitted that condonation of delay is not a matter of right but a discretionary relief, to be granted only upon sufficient and convincing explanation.
- 17. That I have gone through the contents of accompanying statement of facts and the same has been drafted on our request and understood the same, the contents of which have not been repeated herein for the sake of brevity may be read as integral part of this affidavit and the same are true and correct to my knowledge.
- 18. That annexure are photocopy of the relevant original documents.

Ruby Kumari
20/03/26

DEPONENT

I, the above-named deponent do hereby solemnly verify that the contents of my above affidavit from Para No. 1 to 6 & 10 to 18 are true and correct to my knowledge and Para No. 7 to 9 are true based on the information derived from the record and no part of it is false and nothing material has been concealed therein.

Smt./Sri. *Ruby Kumari*
who is identified by *Harshit Randon*
Advocate, Solemnly affirmed
and declared before me
C.K. Verma
20/03/2026
C.K. Verma, Notary, Patna

Ruby Kumari
20/03/26

DEPONENT

Harshit Randon

I identify the Dependent/Executant
who has signed in my presence



7 214
239



 भारत सरकार
 Government of India


 रुबी कुमारी
 Ruby Kumari
 जन्म तिथि / DOB: 22/09/1984
 लिंग / Gender: महिला / Female



8088 3204 6812

आधार - आम आदमी का अधिकार



 भारत सरकार
 Unique Identification Authority of India


पता:
 संबोधित: बृजमदन कुमार, अमरदीप
 नगर, शेखपुरा, पटना, बिहार, 800020

Address:
 D/O: Brijmandan Kumar
 AMARDEEP NAGAR, Shekhpura
 Patna, Bihar, Bihar, 800020

8088 3204 6812

1947
 1950-200-1947


 help@uidai.gov.in


 www.uidai.gov.in

राजस्व पर्षद, बिहार।

-R/1-

215

Pollution Case No.-05/2020 - 118

प्रेषक,

मो० नौशाद अहमद,
अवर सचिव,
राजस्व पर्षद, बिहार, पटना।

सेवा में,

सचिव,
उद्योग विभाग, बिहार, पटना।
सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार।

सदस्य सचिव,

बिहार राज्य प्रदूषण नियंत्रण पर्षद, परिवेश भवन, एन.एस.बी./2,
औद्योगिक क्षेत्र, पाटलिपुत्रा, पोस्ट-सदाकत आश्रम, पटना-800010
दूरभाष-(0612) 2261250 / 2262265 / 2261050 (फैक्स)
ईमेल-bspcb@yahoo.com

Shri Suraj Samdarshi, Advocate

Buddha Colony Main Road,
Near Chaudhary Center & Opposite Maa Bhagwati Travels,
East Boring Canal Road, Patna-01
Mob. No-9334125369

Shri Rajeev Sekhar, Advocate

Advocate General Office,
Near Gate No. 4, Chamber of GA-13,
Patna High Court, Patna.
Mob. 9973044117/ 7979090623

पटना, दिनांक ...25-02-2025

विषय:-Pollution Case No.-05/2020 शंभू शरण सिंह बनाम् बिहार सरकार एवं अन्य।

महाशय,

निदेशानुसार उपर्युक्त विषय के संबंध में सूचित करना है कि उक्त वाद की सुनवाई दिनांक-19.03.2025 को अपराह्न 04:00 बजे माननीय अपर सदस्य, राजस्व पर्षद, बिहार, पटना के न्यायालय में निर्धारित की जाती है।

अतः अनुरोध है कि उक्त तिथि को निर्धारित समय पर उपस्थित होकर अपना-अपना पक्ष प्रस्तुत करें।

विश्वासभाजन

अवर सचिव

राजस्व पर्षद, बिहार।

Kli
25/02/25

In the Court of Member Sec. Board of Revenues
Patna.

Pollution case no. 05 of 11/2020

Shambhu Sharan Singh Appellant

versus

The State of Bihar & Ors - Respondents.

Humble attendance slip
is being filed on behalf
of Respondent no-9. i.e
Lakshman Prasad.

3/12/2025
Rajeev Kumar
19/03/25

Rajeev Shekhar
Adv.
19/03/2025

Before the Member ~~Secretary~~, Board of Revenue, Patna.

Pollution Case No. 5/2020.

Shambhu Sharan Singh — Appellants.

v/s

The State of Bihar & others — Respondents.

Humble attendance is being
filed on behalf of
the Appellants.

Arinshi Shekhar
AVIN-7224
Dt: 19/3/25.

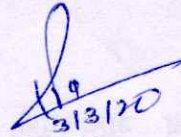
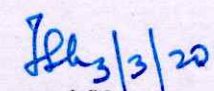
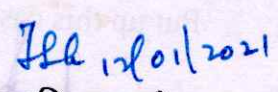
372441072
Prof
22/03/25

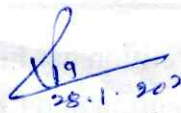
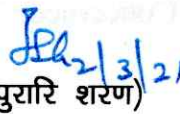


आदेश-पत्रक


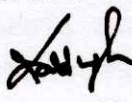

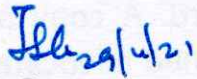

(दिखें अभिलेख हस्तक, 1941 का नियम 129)

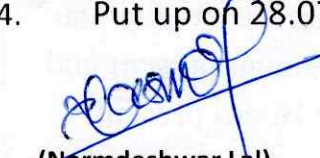


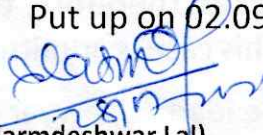


आदेश पत्रक ता0 से तक

जिला Aurangabad सं0 05 सन् 2020केस का प्रकार Pollution



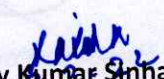

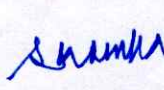
आदेश की क्रम सं. और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
12.01.2021	<p>This Petition has been filed on 19.02.2020 under Section 31 of the Air (Prevention and Control of Pollution) Act- 1981 in pursuance of order dated 04.02.2020 passed by the Hon'ble High Court in C.W.J.C No. 20498/2019.</p> <p style="text-align: right;"> (Ravi Ranjan Kumar Sinha) Section Officer, Board of Revenue, Bihar, Patna</p> <p>Put up on <u>19.03.2020</u> for hearing on the point of Admission. Inform all Concerned.</p> <p style="text-align: right;"> (Tripurari Sharan) Chairman-Cum-Member, Board of Revenue, Bihar, Patna</p> <p>वैश्विक महामारी कोरोना के कारण वाद की सुनवाई दिनांक 19.03.2020 को नहीं हो सकी। सुनवाई की अगली तिथि 28.01.2021 को निर्धारित की जाती है।</p> <p style="text-align: right;"> (त्रिपुरारि शरण) अध्यक्ष-सह-सदस्य।</p>	<p>फ्रि नो रिप्ल शरण अपु C.W.J.C 6-3-2020 20498 X</p> <p>फ्रि नो रिप्ल शरण अपु C.W.J.C 13.1.2021 20498 X 13.1.21</p>

आदेश की क्रम सं. और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
28.01.2021	<p>माननीय अध्यक्ष -सह- सदस्य के अवकाश में रहने के कारण सुनवाई नहीं हो सकी।</p> <p>सुनवाई की अगली तिथि- 02.03.2021 को अपराह्न 4.00 बजे निर्धारित की जाती है।</p> <p style="text-align: center;">  28.1.2021 (रविरंजन कुमार सिन्हा) प्रशाखा पदाधिकारी (अपील) राजस्व पर्षद, बिहार, पटना। </p>	<p>ख नोडिस जासु अड। Chd 19.2.2021 504470 19.2.21</p>
02.03.2021	<p>अन्य महत्वपूर्ण सरकारी कार्यों में व्यस्त रहने के कारण सुनवाई नहीं हो सकी।</p> <p>सुनवाई की अगली तिथि- 09.03.2021 को अपराह्न 4.00 बजे निर्धारित की जाती है।</p> <p style="text-align: center;">  2/3/21 (त्रिपुरारि शरण) अध्यक्ष -सह- सदस्य </p>	<p>ख नोडिस जासु अड। Chd 3/3/2021 504470 3/3/21</p>
09.03.2021	<p>Ld. lawyer for appellant present. Ld. lawyer for Bihar State Pollution Control Board present as well as respondent no.- 9 Laxman Prasad present. Pr. Secretary, Environment, Forest & Climate Change present.</p> <p>The Ld. lawyer for the Bihar State Pollution Control Board and the Ld. lawyer for the respondent no.-9 shall file their respective replies on the next date of hearing.</p> <p>Put up this case on 25.03.2021 at 04.00 PM.</p> <p style="text-align: center;">  (Dipak Kumar Singh) Pr. Secretary, Environment, Forest & Climate Change Department, Bihar. </p> <p style="text-align: center;">  (Tripurari Sharan) Chairman-cum-Member Board of Revenue, Bihar. </p>	<p>ख नोडिस जासु अड। Chd 23/3/2021 504470 23/3/21</p>

आदेश का क्रम सं. और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
25.03.2021	<p>Pr. Secretary, Environment, Forest & Climate Change present. Secretary, Industries Department present and Ld. lawyer for Bihar State Pollution Control Board present.</p> <p>Ld. lawyer for the respondent no. 9 is absent. The Bihar State Pollution Control Board and the respondent no. 9 shall file their respective replies on the next date of hearing positively, failing which this appeal shall be decided on the basis of the materials available on record.</p> <p>Put up this case on 29.04.2021 at 04.00 PM.</p> <p> (Naramdeshwar Lal) Secretary, Industries Department, Bihar.</p> <p> (Dipak Kumar Singh) Pr. Secretary, Environment, Forest & Climate Change Department, Bihar.</p> <p> (Tripurari Sharan) Chairman-cum-Member Board of Revenue, Bihar</p>	
29.04.2021	<p>अन्य महत्वपूर्ण सरकारी कार्यों में व्यस्त रहने के कारण सुनवाई नहीं हो सकी।</p> <p>सुनवाई की अगली तिथि:- 29.06.2021 को अपराह्न 04.00 बजे निर्धारित की जाती है।</p> <p> (त्रिपुरारि शरण) अध्यक्ष -सह- सदस्य</p>	<p>वि गति उत्तर अक्ष Chkoo 21/6/2021 प्रमुख 29/6/21</p>
29.06.2021	<p>Mr. Parijat Saurav, Learned lawyer for respondent nos. 6 to 8 present. Mr. Piyush Ranjan advocate for the appellant present. Learned lawyer for the respondent no. 9 absent.</p> <p>2. This case has not been admitted till date. Therefore, this case was heard on the point of admission. This case is admitted.</p> <p>3. In light of the report submitted by the learned lawyer on behalf of the BSPCB, other parties are directed to file their counter affidavits by the next date of hearing.</p> <p></p>	<p>वि गति उत्तर अक्ष Chkoo 11/7/2021 प्रमुख 1.7.21</p>

आदेश की क्रम सं. और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
29.06.2021	<p>4. Put up on 28.07.2021 at 2 PM.</p> <div style="display: flex; justify-content: space-around;"> <div style="text-align: center;">  (Narmadeshwar Lal) Secretary Industries Department, Bihar </div> <div style="text-align: center;">  (Dipak Kumar Singh) Principal Secretary, Environment, Forest & Climate Change Department, Bihar </div> <div style="text-align: center;">  (Sanjeev Kumar Sinha) Member, Board of Revenue, Bihar </div> </div>	
28.07.2021	<p>Mr. Parijat Saurav, Learned advocate on behalf of the respondent nos. 6 to 8 present. Mr. Suraj Samdarshi, Learned advocate for the appellants present. Mr. Rajeev Shekhar, Learned advocate for the respondent no. 9 present.</p> <p>2. On the last date of hearing, parties are directed to file their counter affidavit in the light of the report submitted by the Bihar State Pollution Control Board. The Learned advocate on behalf of the respondent no. 9 has filed a petition stating therein that due to advocate's father treatment in AIIMS, New Delhi, the counter affidavit cannot be filed. He sought 10 days' time to file counter affidavit. Respondent no. 9 is granted time to file rejoinder.</p> <p>3. The Learned advocate for appellants filed rejoinder to the report submitted by the Bihar State Pollution Control Board. A copy of the rejoinder was made available to the learned advocate for Bihar State Pollution Control Board and learned advocate for respondent no. 9.</p> <p>4. The Learned advocate for the appellants pointed out that the response from respondent nos. 3 to 5 is needed for adjudication of the case. The Collector, Aurangabad is directed to file counter affidavit on behalf of respondent nos. 3 to 5 by the next date of hearing.</p> <p>5. Put up on 02.09.2021 at 2 P.M. Inform all concerned.</p> <div style="display: flex; justify-content: space-around;"> <div style="text-align: center;">  (Narmadeshwar Lal) Secretary, Industries Department, Bihar </div> <div style="text-align: center;">  (Dipak Kumar Singh) Principal Secretary, Environment, Forest & Climate Change Department, Bihar </div> <div style="text-align: center;">  (Sanjeev Kumar Sinha) Member, Board of Revenue, Bihar </div> </div>	<p>एक मैसेज प्राप्त एवं एक मेरिस प्राप्त अनु. 29.07.21 ज.प.का. 29/7/21</p> <p>एक मैसेज प्राप्त जिला पदाधिकारी और जज के भेजे हुए अनु. 27.08.21 ज.प.का. 27/8/21</p>

आदेश की क्रम सं० और तारीख (1)	आदेश और पदाधिकारी का हस्ताक्षर (2)	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित (3)
02.12.2021	<p>Mr. Suraj Samdarshi, learned advocate on behalf of the appellant present. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present.</p> <p>2. The Collector, Aurangabad was directed on 28.07.2021 to file counter affidavit on behalf on the respondent nos. 3 to 5. But he has not filed counter affidavit as yet.</p> <p>3. This office is directed to send strong reminder to the Collector, Aurangabad and also to contact the Collector to ensure compliance of the direction.</p> <p>4. Put up on 05.01.2022 at 1:00 PM. Inform all concerned.</p> <p><i>(Dipak Kumar Singh)</i> Principal Secretary, Environment, Forest & Climate Change Department, Bihar</p> <p><i>(Brijesh Mehrotra)</i> Additional Chief Secretary, Industry Department, Bihar</p> <p><i>(Sanjeev Kumar Sinha)</i> Member, Board of Revenue, Bihar</p>	<p>एक नोटिस माफ्य एन एच मेमो प्राप्त अनु प्रो फाइल 19 06/12/21</p> <p>एक नोटिस माफ्य अनुजोडनाय अकील 05-1-22 प्रो फाइल 19 05/01/2022</p>
05.01.2022	<p>Appellant absent. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present. No other parties are present.</p> <p>2. The Collector, Aurangabad has already filed counter affidavit in this case. A copy thereof was made available to all the other available parties.</p> <p>3. Put up on 03.02.2022 at 1:00 PM. Inform all concerned.</p> <p><i>(Dipak Kumar Singh)</i> Principal Secretary, Environment, Forest & Climate Change Department, Bihar</p> <p><i>(Sanjeev Kumar Sinha)</i> Member, Board of Revenue, Bihar</p>	
03.02.2022	<p>Mr. Suraj Samdarshi, learned advocate on behalf of the appellant present. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present.</p> <p>2. A rejoinder has been filed by the appellant in the light of the counter affidavit filed by respondent no. 4.</p> <p>3. The learned advocate on behalf of the respondent no. 9 sought time to file rejoinder in the light of the rejoinder filed by the appellant.</p> <p><i>(Sanjeev Kumar Sinha)</i></p>	

आदेश की क्रम सं० और तारीख (1)	आदेश और पदाधिकारी का हस्ताक्षर (2)	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित (3)
03.02.2022	<p>4. Put up on 10.03.2022 at 1:00 PM. Inform all concerned.</p> <div style="display: flex; justify-content: space-around; align-items: flex-start;"> <div style="text-align: center;">  (Dipak Kumar Singh) Principal Secretary, Environment, Forest & Climate Change Department, Bihar </div> <div style="text-align: center;">  (Brijesh Mehrotra) Additional Chief Secretary, Industry Department, Bihar </div> <div style="text-align: center;">  (Sanjeev Kumar Sinha) Member, Board of Revenue, Bihar </div> </div>	<p>एड. जे.एस. प्रो.एच. अ.उ.ए. जे.एस. प्रो.एच. अ.उ.ए. 04.02.22 04/02/22</p>
10.03.2022	<p>Mr. Suraj Samdarshi, learned advocate on behalf of the appellant filed attendance but was absent on call. Mr. Parijat Saurav, learned advocate on behalf of the respondent nos. 6 to 8 present.</p> <p>2. All the parties have been provided sufficient time to file their rejoinders. On the next date of hearing, final hearing will be conducted.</p> <p>3. Put up on 07.04.2022 at 12:30 PM. Inform all concerned.</p>	<p>एड. जे.एस. प्रो.एच. अ.उ.ए. एड. जे.एस. प्रो.एच. अ.उ.ए. 10.03.22 10/03/2022</p>
06.04.2022	<p>Department of Environment, Forest and Climate Change, Bihar, Patna vide its office order no. 272 dated 05.04.2022 informed that Additional Chief Secretary, Environment, Forest and Climate Change Department is on leave on and will not be available on the scheduled date 07.04.2022 of hearing of this case.</p> <p>2. Since the member from the Department of Environment, Forest and Climate Change, Bihar, will not be available on 07.04.2022, this case is adjourned to 19.05.2022 at 12:30 PM. Inform all concerned.</p>	<p>एड. जे.एस. प्रो.एच. अ.उ.ए. जे.एस. प्रो.एच. अ.उ.ए. 06.04.22 06/04/22</p>
19.05.2022	<p>Mr. Suraj Samdarshi, learned advocate on behalf of the appellant present. Mr. Rajeev Shekhar, learned advocate on behalf of the respondent no. 9 present.</p> <p>2. Principal Secretary, Environment, Forest & Climate Change Department, Bihar is absent. Due to his absence, it is not possible to conduct hearing today.</p> <p align="right"> (Sanjeev Kumar Sinha)</p> <p align="right"></p>	

आदेश की क्रम सं० और तारीख (1)	आदेश और पदाधिकारी का हस्ताक्षर (2)	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित (3)
19.05.2022	<p>3. This case is adjourned to 05.07.2022 at 12:30 PM. Inform all concerned.</p> <p><i>(Signature)</i></p> <p>(Sandeep Poundrik) Principal Secretary, Industry Department, Bihar</p> <p>(Sanjeev Kumar Sinha) Member, Board of Revenue, Bihar</p>	<p>श्री नीरिस प्राण्य अनुमोदना शकील 19.5.22</p> <p>प्रो/दाठ 19/5/22</p>
16.06.2022	<p>इस वाद की सुनवाई दिनांक-05.07.2022 को निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक-21.07.2022 को अपराहन 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p><i>(Signature)</i></p> <p>(श्रीमती (डॉ०) वन्दना किनी)</p>	<p>श्री नीरिस प्राण्य अनुमोदना शकील 19.5.22</p> <p>प्रो/दाठ 21/6/22</p>
21-7-2022	<p>इस वाद की सुनवाई दिनांक- 21.07.2022 को निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक 29.07.2022 को अपराहन 3:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p><i>(Signature)</i></p> <p>(श्रीमती (डॉ०) वन्दना किनी)</p>	<p>श्री नीरिस प्राण्य अनुमोदना शकील 21/6/22</p> <p>प्रो/दाठ 21/6/22</p>
29.07.2022	<p>इस वाद की सुनवाई दिनांक-29.07.2022 के 3:00 बजे अपराहन में निर्धारित की गई थी जिसमें कमिटी में नामित सदस्यों में से मात्र दो पदाधिकारियों के द्वारा भाग लिए जाने के कारण सुनवाई को स्थगित कर अगली सुनवाई की तिथि दिनांक-6-9-2022 के अपराहन 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p><i>(Signature)</i></p> <p>(अरविन्द चौधरी) प्रधान सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग</p> <p><i>(Signature)</i></p> <p>(श्रीमती (डॉ०) वन्दना किनी) अध्यक्ष-सह-सदस्य राजस्व पर्षद बिहार, पटना।</p>	<p>श्री नीरिस प्राण्य अनुमोदना शकील 03.08.22</p> <p>प्रो/दाठ 03/8/22</p>

आदेश क्र. क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सह 3
06.09.2022	<p>इस वाद की सुनवाई दिनांक 06.09.2022 के 04:00 बजे अपराहन में निर्धारित की गई थी जिसमें कमिटी में नामित सदस्यों में से मात्र दो पदाधिकारियों के द्वारा भाग लिए जाने के कारण सुनवाई को स्थगित कर अगली सुनवाई की तिथि दिनांक- 10th Oct 2022 के अपराहन 04:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p>(अरविन्द चौधरी) 6/9/2022 प्रधान सचिव पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, बिहार, पटना।</p> <p>(श्रीमती (डॉ०) वन्दना किनी) 6/9/2022 अध्यक्ष-सह-सदस्य राजस्व पर्षद, बिहार, पटना।</p>	<p>स्व. नोरिस प्रारूप अनुप पुष्पकान्त 17/9/22</p>
10th Oct 2022	<p>इस वाद की सुनवाई दिनांक-10.10.2022 को अपराहन 4:00 बजे निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक- 21st Nov 22 को अपराहन 04:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p>(श्रीमती (डॉ०) वन्दना किनी) 10/10/22</p>	<p>स्व. नोरिस प्रारूप अनुप पुष्पकान्त 17/10/22</p>
23/1/23	<p>इस वाद की सुनवाई दिनांक- 21.11.2022 को अपराहन 4:00 बजे निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर अगली सुनवाई की तिथि दिनांक- 23rd Jan 23 को अपराहन 04:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधितों को सूचित करें।</p> <p>(श्रीमती (डॉ०) वन्दना किनी) 9/12/2022</p> <p>Members of the Appellate Authority, viz., Principal Secretary, Industries and Principal Secretary, Environment, Forest and Climate Change present.</p>	<p>स्व. नोरिस प्रारूप अनुप पुष्पकान्त 12/1/23</p>

आदेश की क्रम सं०
और तारीख
1


आदेश और पदाधिकारी का हस्ताक्षर
2

पर की
गई. आई के बारे
टिप्पणी तारीख सह
3

Counselors for the parties present.
Part heard the counselors for
the petitioner and BSPCB. Counsel
for the private respondent sought
time.

Put up for final arguments
on 16/2/23. (The parties may bring
their written arguments to buttress
their case, if they so desire.)


23/1/23
संजीव पूंजरी



22/1/2023
अरविन्द कुमार चौधरी


23/1/23
VIVEK KUMAR SINGH

16-02-2023

इस वाद की सुनवाई दिनांक-16.02.2023 को अपराहन 4:00 बजे
निर्धारित थी जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि
दिनांक 18.04.23 को 4:00 PM बजे निर्धारित की जाती है।


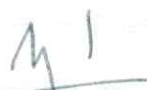


सभी संबंधित को सूचित करें।



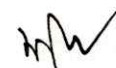


(विवेक कुमार सिंह)
अध्यक्ष-सह-सदस्य

एक नोटिस प्राप्त अनु 30/1/23
प्रति 30/1/23

एक नोटिस प्राप्त अनु 30/1/23
प्रति 30/1/23

आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
26/9/23	<p>Parties present. Petitioner prays for a short adjournment. Put up for argument on 10/11/23.</p> <p><i>[Signature]</i> 26/9/2023 <i>[Signature]</i> 26/9/23 <i>[Signature]</i> 26/9/23</p>	<p>एक निर्दिष्ट प्राण अनु पुर्वप्राण 26/09/23 29/09/23</p>
10/11/23	<p>Petitioner present. Counsel for BSCEB present. Respondent no. 9 is absent. The parties present are ready to argue but the presence of respondent no. 9 would be helpful in understanding the matter. Put up on 21/12. In case Resp. No. 9 doesn't appear, the case would still be heard.</p> <p><i>[Signature]</i> 10/11/2023 <i>[Signature]</i> 10/11 <i>[Signature]</i> 10/11/23</p>	<p>एक निर्दिष्ट प्राण अनु पुर्वप्राण 10/11/23</p>

आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सह 3
02.01.2024	<p>इस वाद की सुनवाई दिनांक- 02.01.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक <u>25/01/24</u> को <u>4.00 PM</u> बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"> (विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य</p>	<p>रड नोरिस प्राकृतिक अनुसंधान 23-01-24 प्रो. प्रसाद 23/01/24</p>
25.01.2024	<p>इस वाद की सुनवाई दिनांक- 25.01.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक <u>16/02/24</u> को <u>4.00 PM</u> बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"> (विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य</p>	<p>रड नोरिस प्राकृतिक अनुसंधान प्रो. प्रसाद 08/02/24</p>
16.02.2024	<p>इस वाद की सुनवाई दिनांक- 16.02.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक <u>14.03.24</u> को <u>4.00 PM</u> बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"> (विवेक कुमार सिंह) अध्यक्ष-सह-सदस्य</p>	<p>रड नोरिस प्राकृतिक अनुसंधान प्रो. प्रसाद 11/03/24</p>
14.03.2024 <u>05/04/24</u>	<p>इस वाद की सुनवाई दिनांक- 14.03.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक <u>12-04-24</u> को <u>4.00 PM</u> बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"> (चैतन्य प्रसाद) अध्यक्ष-सह-सदस्य</p>	<p>रड नोरिस प्राकृतिक अनुसंधान प्रो. प्रसाद 05/04/24</p>

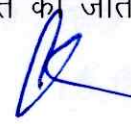
आदेश की क्रम सं० औस्तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहि 3
12.04.2024	<p>इस वाद की सुनवाई दिनांक- 12.04.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक 07.05.2024 को 4:00 PM बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"></p> <p style="text-align: center;">(चैतन्य प्रसाद) अध्यक्ष-सह-सदस्य</p>	<p>रजिस्ट्रार ऑफ़ इन्फ़ॉर्मेशन पुणे जिल्हा न्यायालय पुणे</p>
07.05.2024	<p>बिहार राज्य प्रदूषण नियंत्रण पर्षद के अधिवक्ता उपस्थित। Respondent No. 9 के विद्वान अधिवक्ता उपस्थित। अपीलार्थी के विद्वान अधिवक्ता उपस्थित।</p> <p>अपीलार्थी के विद्वान अधिवक्ता द्वारा बताया गया कि इस मामले में respondent के 3 सेट हैं। जिसमें पहला सेट में क्रम संख्या- 1 से 5 तक में बिहार सरकार के पदाधिकारी हैं। दूसरा सेट क्रम संख्या- 6 से 8 तक में बिहार राज्य प्रदूषण नियंत्रण पर्षद के पदाधिकारी हैं, जबकि तीसरे सेट में Respondent No.- 9 जो Private Respondent है। Respondent No.- 9 के अधिवक्ता द्वारा written submission दाखिल करने हेतु समय की मांग की गयी साथ ही अपीलार्थी के विद्वान अधिवक्ता एवं बिहार राज्य प्रदूषण नियंत्रण पर्षद द्वारा भी समय की मांग की गयी। सरकार का कोई प्रतिनिधि उपस्थित नहीं है। अगली तिथि के एक सप्ताह पूर्व Private Respondent अपना written submission दाखिल कर दें। अगली तिथि पर सभी पक्षों की सुनवाई की जायेगी। सरकार की ओर से राज्य सरकार के Counsel भी उपस्थित रहें।</p> <p>सुनवाई की अगली तिथि 03.06.2024 को अपराह्न 4:00 बजे निर्धारित की जाती है। सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"> (बन्दिना प्रयषी) सचिव पर्यावरण, वन और जलवायु परिवर्तन विभाग, बिहार।</p> <p style="text-align: center;"> (मिहिर कुमार सिंह) अपर मुख्य सचिव उद्योग विभाग, बिहार।</p> <p style="text-align: center;"> (चैतन्य प्रसाद) अध्यक्ष-सह-सदस्य राजस्व पर्षद, बिहार।</p>	<p>रजिस्ट्रार ऑफ़ इन्फ़ॉर्मेशन पुणे जिल्हा न्यायालय पुणे</p> <p>रजिस्ट्रार ऑफ़ इन्फ़ॉर्मेशन पुणे जिल्हा न्यायालय पुणे</p>

आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
-----------------------------------	-------------------------------------	--

03.06.2024

इस वाद की सुनवाई दिनांक- 03.06.2024 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक- 09/07/24 को अपराह्न 4.00PM बजे निर्धारित की जाती है।

सभी संबंधित को सूचित करें।



(चैतन्य प्रसाद)
अध्यक्ष-सह-सदस्य।

09.07.2024

बिहार राज्य प्रदूषण नियंत्रण पर्षद, राज्य सरकार एवं Respondent No. 9 के विद्वान अधिवक्ता उपस्थित। अपीलार्थी की ओर से कोई भी उपस्थित नहीं है। Pleading Complete हो चुका है। सुनवाई हेतु अगली तिथि निर्धारित की जाती है।

सुनवाई की अगली तिथि 27.08.2024 को अपराह्न 04:00 बजे निर्धारित की जाती है। सभी संबंधित को सूचित करें।



सचिव
पर्यावरण, वन और जलवायु परिवर्तन विभाग, बिहार।



अपर मुख्य सचिव
उद्योग विभाग,
बिहार।



अध्यक्ष-सह-सदस्य
राजस्व पर्षद,
बिहार।



27/8/24

(is a school)
The LA of Akshat is present. The LA of + CB is present. LA of R-9 (Unit) is also present. LA of Akshat such agreement. Let the case be put up on 3/9/24.
27/8/2024
(Secretary Industries) (Secretary DEPC)

एक जोरिय प्रा० अनु० नमू० प्रणयनिका 11/06/24
एक जोरिय प्राकृप इस्तहारि 29/07/24
एक जोरिय प्रा० हस्ता० नमू० प्रणयनिका 15/08/24
जोरिय प्राकृप हस्ताक्षरि 27/08/24

27/8
Chamber Book

आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
	<p>इस वाद की सुनवाई दिनांक-23.09.2024 को माननीय अपर सदस्य, राजस्व पर्षद् के कार्यालय कक्ष में अपराह्न 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">(डॉ० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नौलिस प्राइम अड्डे प्रोपका K.S. 19.09.2024</p>
23.09.2024	<p>इस वाद की सुनवाई दिनांक-23.09.2024 को अपराह्न 4:00 बजे माननीय अपर सदस्य के न्यायालय में निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक-..... को अपराह्न 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">(डॉ० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नौलिस प्राइम अड्डे प्रोपका K.S. नर्स. 07/01/25 - आपस</p>
13.01.2025	<p>इस वाद की सुनवाई दिनांक-13.01.2025 को अपराह्न 4:00 बजे निर्धारित थी, जिसे अपरिहार्य कारणवश स्थगित कर सुनवाई की अगली तिथि दिनांक-..... को अपराह्न 4:00 बजे निर्धारित की जाती है।</p> <p>सभी संबंधित को सूचित करें।</p> <p style="text-align: center;">(डॉ० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नौलिस प्राइम अड्डे प्रोपका K.S. नर्स. 21/01/25 - आपस</p>

आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
27.01.2025	<p>बिहार राज्य प्रदूषण नियंत्रण पर्षद के विद्वान अधिवक्ता उपस्थित। अपीलार्थी के विद्वान अधिवक्ता अनुपस्थित। न्यायालय द्वारा राज्य सरकार के विद्वान अधिवक्ता को निदेश दिया गया कि सुनवाई की अगली तिथि तक Case के Current Status को Documents के साथ जमा करें।</p> <p>सुनवाई की अगली तिथि दिनांक-19.02.2025 को अपराह्न 4:00 बजे निर्धारित की जाती है। सभी संबंधित को सूचित करें।</p> <p style="text-align: center;"> (डा० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नो लिखन प्रकल्प अड्डे 20/01/25 31/01/25 4/2/25</p>
19.02.2025	<p>बिहार राज्य प्रदूषण नियंत्रण पर्षद एवं अपीलार्थी के विद्वान अधिवक्ता अनुपस्थित। पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उद्योग विभाग के संयुक्त सचिव उपस्थित। Private Respondent No-9 एवं उनके विद्वान अधिवक्ता उपस्थित। अधिवक्ताओं के अनुपस्थिति के कारण वाद सं०-05/2020 के सुनवाई को स्थगित कर सुनवाई की अगली तिथि दिनांक-19.03.2025 को अपराह्न 04:00 बजे निर्धारित की जाती है।</p> <p>सभी सम्बन्धित को सूचित करें।</p> <p style="text-align: center;"> (डा० सफीना ए०एन०) अपर सदस्य</p>	<p>एफ नो लिखन प्रकल्प अड्डे 25/02/25 28/03/25 28-03-25</p>

आदेश की क्रम सं०
और तारीख
1

आदेश और पदाधिकारी का हस्ताक्षर
2

आदेश पर की गई
कार्रवाई के बारे में
टिप्पणी तारीख सहित
3

Board of Revenue, Bihar, Patna

Appeal (Pollution) Case No.05 of 2020
Dist.:- Aurangabad.

PRESENT :- 1. Dr. Safeena A. N., I.A.S.,
Additional Member.
2. Sri Anil Kumar
Joint Secretary, Department of Industries.
3. Mrs Punam Kumari,
Joint Secretary, Environment, Forest & Climate
Change Department.

Shambhu Sharan Singh - Petitioner/ Appellant

Versus

- Respondent/ Opp. Party

- (1) The State of Bihar, through the Principal Secretary, Department of Industries, Bihar Patna.
- (2) The Principal Secretary, Agriculture Department, Bihar, Patna.
- (3) The Collector, Aurangabad.
- (4) The Additional Collector-cum-District Grievance Redressal Officer, Aurangabad.
- (5) The Sub Divisional Officer, Daudnagar, Aurangabad.
- (6) Bihar State Pollution Control Board, through its Chairman, Patna.
- (7) The Chairman, Bihar State Pollution Control Board, Patna.
- (8) The Regional Officer, Bihar State Pollution Control Board, Patna.
- (9) Lakshman Prasad, son of Rameshwar Singh, Director/Prop. of Rameshwari Cold Storage, Aurangabad.

Appearance :

For the Appellant : Sri Suraj Samdarshi
For the Respondent no. 6 to 8 : Sri Parijat Saurav
For the Respondent no.9 : Sri Rajeev Shekhar

25.03.2025

ORDER

The present appeal arises from the Patna High Court's order dated 04.02.2020 in C.W.J.C. No. 20498 of 2019, which declined to exercise jurisdiction under Article 226 of the Constitution, citing the appellant's statutory remedy under Section 31 of the Air (Prevention

आदेश की क्रम सं० और तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
	<p>& Control of Pollution) Act, 1981. The Court allowed the appeal to be filed before the Board of Revenue without objections on delay.</p> <p>The appellant is the founder-director of Vivekanand Mission School, Daudnagar, affiliated with CBSE, Delhi. The dispute concerns a cold storage project by Rameshwari Agro Services Pvt. Ltd., originally planned on Plot No. 118, Survey No. 743, Khata No. 108, Plot No. 499. Upon knowing that the cold storage would use ammonia, a hazardous gas, the appellant raised concerns with authorities. Following complaints, the Additional Collector's report (13.06.2018) recommended halting construction due to non-compliance with land use regulations. As per the direction of Collector the Sub-Divisional Officer (22.06.2018) investigated, revealing that the cold storage lacked a No Objection Certificate (NOC) from state environmental authorities, leading to a construction halt. Later the Bihar State Pollution Control Board denied the NOC on 17.11.2018.</p> <p>However, following an appeal (Pollution Case No. 24 of 2018), the opposite party was granted an NOC on 18.04.2019. The appellant argues that the appellate authority failed to apply the revised criteria under the Central Pollution Board's notification dated 07.03.2016, issued under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, which was mandatory for pending and future proposals. Parents of students also raised concerns, leading the District Collector to impose a stay on the cold storage construction (letter no. 3441, dated 17.08.2019). Later the Additional Collector's reported (13.06.2018) that the cold storage was less than 25 meters from the school. Nevertheless, the construction stay was lifted (memo no. 3902, dated 14.09.2019), advising the appellant to appeal the land conversion approval.</p>	

आदेश की क्रम सं० अ तारीख 1	आदेश और पदाधिकारी का हस्ताक्षर 2	आदेश पर की गई कार्रवाई के बारे में टिप्पणी तारीख सहित 3
	<p>Challenging this, the appellant filed a writ petition, and the Patna High Court (order dated 14.10.2019) issued a notice and stayed construction. Later, on an interlocutory application on 04.02.2020, the Hon'ble High Court noted that the appellant was aggrieved by the Pollution Control Board's consent order (18.04.2019) and directed them to appeal under section 31 of the Act, granting liberty to file within four weeks with delay condonation.</p> <p>A detailed counter affidavit filed by opposite party 6 to 8 indicated that in appeal no. 24 of 2018, Board of Revenue ruled on 21.02.2019 that the application should have been reviewed based on the regulations in force at the time of submission. In compliance, the Board applied the 08.11.2003 notification, which required only a 25-meter minimum distance from schools/habitation. Since the inspection report confirmed compliance, the NOC was issued on 18.04.2019.</p> <p>The appellant also filed a rejoinder against the above counter affidavit filed by opposite parties 6 to 8 stating the inspection report of Additional Collector showing the distance of less than 25m.</p> <p>The counter affidavit filed by the aggrieved opposite party no. 9 stated that the appellant is improperly invoking the Review Jurisdiction of Board of Revenue, effectively seeking a review of the 21.02.2019 order in Pollution Case No. 24 of 2018, which is not allowable. It also stated that the appellant is repeatedly filing frivolous litigations to harass the deponent and force the sale of land. He further stated that the District Magistrate reviewed the matter in full and issued a well-founded order with no irregularities. The order was issued after a through investigation by a three-member committee formed on 15.07.2019, which submitted its findings on 27.08.2019, confirming compliance with all norms. The aggrieved</p>	

आदेश की क्रम सं०
और तारीख
1

आदेश और पदाधिकारी का हस्ताक्षर
2

आदेश पर की गई
कार्रवाई के बारे में
टिप्पणी तारीख सहित
3

party also contested that the appellant's claims regarding land conversion and pollution can not be adjudicated in this petition due to disputed facts and the availability of alternative remedies. Since the appellant has already filed an appeal in the Land Conversion case, raising the issue in this forum is improper, making the petition fit for dismissal. He further argued that the pollution concerns are also untenable, as the order allowing the cold storage was passed after due consideration.

Heard learned advocates on behalf of appellant, aggrieved party, BSPCB and the representatives on behalf of the Department of Industries and Environment Forest and Climate Change Department on various occasions. Having heard the learned advocates and representatives on behalf of the Departments and having gone through the records, I am of the conclusion that the Board of Revenue in the appeal case no. 24/2018 had passed a reasoned order. The Board in its order clearly instructed BSPCB to follow regulations in force at the time of submission of application and accordingly BSPCB granted an NOC on 18.04.2019. I don't find a reason to undo the earlier order of the Board of Revenue. Realising the facts that the NOC was granted lawfully, the present petition is dismissed.


(Dr. Safeena A.N.)
Additional Member
Board of Revenue.


(Dr. Safeena A.N.)
Additional Member
Board of Revenue.